

**BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE BENCH,
AT CHENNAI.
ORIGINAL APPLICATION NO. 9 OF 2022**

IN THE MATTER OF:-

PISATI INDIRA REDDY AND ANR

....APPLICANTS

VERSUS

UNION OF INDIA AND 32 OTHERS

...RESPONDENTS

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THROUGH



G STANLY HEBZON SINGH



G VIGNESH



V ANANTHA KRISHNAN

COUNSEL FOR 7th RESPONDENT
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Mobile No: 99401 78702

BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE BENCH,
AT CHENNAI.

ORIGINAL APPLICATION NO. 9 OF 2022

IN THE MATTER OF:-

1. PISATI INDIRA REDDY,

W/o Late P.Ram Reddy,

Aged About 64 years occ: Organic farmer,

R/o H.No. 183, Sadashiva Heavens,

PeddaAmberpet village, Abdullapurmet Mandal,

Ranga Reddy district, Telangana -501505.

Mobile No:9391013054

Mail: Indiraramayogi@gmail.com

2. AKITI NIKHIL KUMAR REDDY

S/o Akiti Rama Krishna Reddy,

Age About 26 years, H.No.2-6,

Chinna Ravirala, Abdullapurmet Mandal,

RangareddyDist, Telangana-501505.

Mobile No. 9666905777

Mail: advaravan@gmail.com

...APPLICANTS

VERSUS

1. UNION OF INDIA,

Rep. by its Secretary,

Union Ministry of Environment, Forest &CC,

Indira Paryavaran Bhavan,

New Delhi-110003.

Phone: 011 24695262,24695265

Mail: secy-moef@nic.in and 32 Others

...RESPONDENTS

For M/s. Yadadri Stone Crusher


Proprietor

**ADDITIONAL COUNTER AFFIDAVIT FILED ON BEHALF OF THE
RESPONDENT NO.7**

I, Buddidha Manish Reddy Rep by its Proprietor of M/s. Yadadri Stone Crusher having office at Plot No-464,465, Saheb Nagar Kalan, Hayathnagar, Vanasthalipuram, Ranga Reddy District, Telangana-500079, do hereby solemnly affirms and sincerely state as follows:-

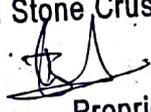
1. I respectfully submit that, I am the 7th Respondent herein i.e., **M/s. Yadadri Stone Crusher** and as such I am well acquainted with the facts and circumstances of the case.
2. At the outset, I deny each and every averment, allegation, statement, raised in the above titled application, as being wholly baseless, misconceived, contrary to facts and records, devoid of substance, and unsustainable either in law or on facts, except to the limited extent of those matters which are specifically and expressly admitted herein.

Business activity of the Respondent No.7:-

3. It is to submit that the Respondent No.7 herein is engaged in the business of operating an independent stone crusher at survey no.260, Abdullapurmet (M), Ranga Reddy District, Telangana

Allegations raised by the Applicant as against Respondent No.7

4. I further submit that, the applicant has raised the following allegation as against the Respondent No 7 in paragraph 6(i) of the original application

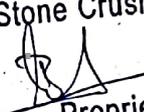
For M/s. Yadadri Stone Crusher

Proprietor

and the same is extracted below for the convenience of this Hon'ble Tribunal;

*A. Respondent No. 7, Yadadri Stone Crusher, Sy.No. 260,
Bandaraviryal, Abdullapurmet Mandal:
No environmental Clearances and Consent of Operation
(CFO) till Jan, 2022.*

Reply of the Respondent No.7 as against the allegations raised by the Applicant:-

5. In response to the allegation that Respondent No.7 has not obtained environmental clearance for the operation of the stone crusher, it is respectfully submitted that the said allegation is wholly misconceived. The activity of the stone crusher does not fall within the ambit of the EIA Notification. Hitherto, the provisions did not mandate prior environmental clearance for stone crusher activities. Therefore, the contention of the Applicant is untenable and liable to be rejected, and the allegation is contrary to the statutory scheme under the EIA Notification, 2006.
6. In response to the allegation concerning Consent to Operate, it is respectfully submitted that the unit has obtained all requisite consents from the date of its establishment, and the same have been subsequently renewed by the Board.

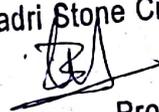
For M/s. Yadadri Stone Crusher

Proprietor

FINDINGS OF THE TELANGANA STATE POLLUTION CONTROL BOARD
IN RESPECT OF RESPONDENT NO.7;

5. In response to the allegations raised by the applicant, the Telangana State Pollution Control Board has filed its report before this Hon'ble Tribunal on 20.04.2022. In the said report, at pages 7 and 8, the TSPCB has clearly recorded the following observations, which are extracted hereinbelow:

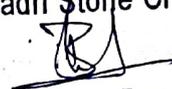
" The crusher has obtained CFO of the Board vide order dated 29.12.2021 for Rebo Sand 4,000 TPM, 20mm Stone Chips 30,000 TPM, 12mm Stone Chips 20,000 TPM & 16mm Stone Chips 5,000 TPM which is valid upto 30.11.2031.

1. **The Stone Crusher has provided covers to the conveyors for dust emission control.**
2. **The crusher has not provided water meter to assess the water consumption.**
3. **The Stone Crusher has covered the crusher and vibrating serene**
4. **The Stone Crusher has covered vibratory screen with MS Sheets**
5. **The Stone Crusher has provided elevated MS dust bunker to store the stone dust and metal.**
6. **The Stone Crusher has covered the dust conveyors with MS Sheets**

For M/s. Yadadri Stone Crusher

Proprietor

7. The Stone Crusher has provided wind breaking walls along the boundary.
 8. The crusher has provided water sprinklers at dust emanating sources viz., conveyer belts, hopper, crusher, screens etc to mitigate the fugitive emissions.
 9. The crusher has developed green belt around the crusher.
8. It is to reiterate that, the Telangana State Pollution Control Board, vide Order No. 122/TSPCB/CFE/RRD/RO-RR-I/HO/2021 dated 24.08.2021 (ANNEXURE-A1), issued Consent to Establish(CTE) in favour of Respondent No.7 for a stone crusher in Sy. Nos. 260AA/2, 260AA/1A, 260AA/4, 260A/3, 260A/2, 260A/1, and 260A of Bandaviryala, Abdullapurmet (M), Ranga Reddy District, Telangana. Pursuant thereto, the 7th Respondent has obtained Consent to Operate(CTO) No. 210523495136 dated 29.12.2021 (ANNEXURE-A2), in Sy. No. 260 of Bandaviryala Village which is valid up to 30.11.2031, issued by the Member Secretary, TSPCB.
9. I further submit that, the Respondent No.7 has also obtained factory license from the Govt. of Telangana dated 19.01.2022 is annexed as (ANNEXURE-A3). These licenses, granted by the competent statutory authorities after due verification and satisfaction of all legal requirements, clearly establish that my operations are duly authorized and in strict compliance with the governing laws.

For M/s. Yadadri Stone Crusher



Proprietor

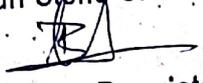
10. Furthermore, the Deputy Director of Mines & Geology, Hyderabad, by proceedings dated 02.12.2021, was pleased to grant me **Mineral Dealer Registration Licence** No. MDL9300042, valid for the period commencing from 02.12.2021 and expiring on 01.12.2026, in the name of *M/s Yadadri Stone Crusher*, as evidenced by the true copy of the said license annexed hereto and marked as **(ANNEXURE 4)**.

In the above submissions and the documents annexed herewith, it is most respectfully submitted that Respondent No.7 has complied with all directions issued by the TSPCB and has obtained all necessary consents and permissions to operate the unit. The allegations in the present Original Application are false, incorrect, and contrary to the facts and circumstances of the present case, and are therefore liable to be dismissed in limine with exemplary costs.

PRAYER

In view of the above, it is most respectfully prayed that this Hon'ble Tribunal may be pleased to:

- I. Dismiss the above Original Application with exemplary costs insofar as the allegations raised against Respondent No.7 is devoid of merit, unsustainable both in law and on facts, and are based solely on presumptions and surmises.
- II. Pass such order or other order as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case and thus render justice.

For M/s. Yadadri Stone Crusher

Proprietor

VERIFICATION

I, Buddidha Manish Reddy Rep by its Proprietor M/s Yadadri Stone Crusher Plot No-464,465, Saheb Nagar Kalan, Hayathnagar Vanasthalipuram Ranga Reddy District Telangana-500079, do hereby verify that the contents of the above paragraphs are true and correct to the best of my knowledge and belief, and are based on legal advice and that I have not suppressed any material fact.

Dated at Chennai on this the 11th day of Dec, 2025

For M/s. Yadadri Stone Crusher
x 
Proprietor
RESPONDENT NO.7

	8 TELANGANA STATE POLLUTION CONTROL BOARD Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018 Phone : 040-23887500
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CONSENT ORDER FOR ESTABLISHMENT - ORANGE CATEGORY

Order No. 122/TSPCB/CFE/RRD/RO-RR-I/HO/2021

Date: 24.08.2021

Sub:	TSPCB – CFE – M/s. Yadadri Stone Crusher, Sy.No.260AA/2, 260AA1A, 260AA4, 260A3, 260A2, 260A1, 260A, Banda Raviryala, Abdullapurmet (M), Rangareddy District – Consent for Establishment of the Board under Sec.25 of Water (Prevention and Control of Pollution) Act, 1974 and under Sec.21 of Air (Prevention and Control of Pollution) Act, 1981 – Issued – Reg.
Ref:	1. Application for CFE dt. 04.08.2021 (Application No. 3045940). 2. RO's verification report dt: 17.08.2021. 3. CFE-CFO Committee Meeting held on 21.08.2021.

1. M/s. Yadadri Stone Crusher, submitted application vide reference 1st cited, seeking Consent for Establishment (CFE) to set up stone crusher, with production capacity as mentioned below, with proposed project cost of Rs. 325 Lakh.

S. No.	Name of the Products	Capacity (TPM)
1	Robo Sand	4000
2	20 mm Stone Chips	30000
3	12 mm Stone Chips	20000
4	16 mm Stone Chips	5000

2. As per the application, the above activity is to be located at Sy.No.260AA/2, 260AA1A, 260AA4, 260A3, 260A2, 260A1, 260A, Banda Raviryala, Abdullapurmet (M), Rangareddy District in an area of 3.27 Acres.
3. The above site was inspected by the Environmental Engineer, T.S. Pollution Control Board, Regional Office, RR-I on 08.05.2021 and observed that the industry is surrounded by:
- North: Approach Road;
South: Open land;
East: Open land;
West: Open land.
4. The Board, after careful scrutiny of the application, verification report of Regional Officer and after examining in the CFE-CFO Committee meeting held on 21.08.2021, hereby issues CONSENT FOR ESTABLISHMENT to the industry under Section 25 of Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention and Control of Pollution) Act, 1981 and the rules made there under. This Order is issued to manufacture the products as mentioned at Para (1) only.
5. This Consent Order now issued is subject to the conditions mentioned in Schedule 'A' and Schedule 'B'.

6. This order is issued from pollution control point of view only. Zoning and other regulations are not considered.

Encl: Schedules "A & B".

Sd/-
MEMBER SECRETARY

To
M/s. Yadadri Stone Crusher, Sy.No.260AA/2,
260AA1A, 260AA4, 260A3, 260A2, 260A1, 260A,
Banda Raviryala, Abdullapurmet (M),
Rangareddy District.

// T.C.F.B.O.//

Vesreddy
Senior Environmental Engineer

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SCHEDULE - A

1. Progress on implementation of the project shall be reported to the concerned Regional Office, T.S. Pollution Control Board once in six months.
2. Separate energy meters shall be provided for Air pollution Control equipments to record energy consumed.
3. The proponent shall obtain Consent for Operation (CFO) from TSPCB, as required Under Sec.25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and under sec. 21/22 of the Air (Prevention and Control of Pollution) Act, 1981, before commencement of the activity.
4. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power Under Sec.27(2) of Water (Prevention and Control of Pollution) Act, 1974 and Under Sec.21(4) of Air (Prevention and Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions by the Board.
5. The consent of the Board shall be exhibited in the factory premises at a conspicuous place for information of the inspecting officers of different departments.
6. Compensation is to be paid for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability.
7. Rain Water Harvesting (RWH) structure (s) shall be established on the plant site so that the ground water is recharged by the storm water.
8. The rules and regulations notified by Ministry of Law and Justice, GOI, regarding the Public Liability Insurance Act, 1991 shall be followed.
9. This order is valid for a period of 5 years from the date of Issue.

SCHEDULE - B

Water:

1. The source of water is Bore well and the maximum permitted water consumption shall not exceed the following:

S.No	Purpose	Quantity (KLD)
1	Water Sprinkling	8.0
2	Gardening / Irrigation	1.0
3	Domestic	1.0
Total		10.0 KLD

2. The maximum waste water generation shall not exceed the following:

S.No	Source	Quantity	Disposal
1	Domestic	0.8 KLD	Septic tank followed by soak pit.

3. The industry shall provide separate flow meters to record water consumption for sprinkling to control air pollution and for domestic purposes.

Air:

4. The industry shall comply with the following:

S.No.	Source of Pollution	Control equipment
1	Fugitive emissions	Water sprinkling system, cladding to conveyor belts and to the vibrating screen and dust Bunker for the storage of Dust.

5. The suspended particulate matter measured between 3 m and 10 m from any process equipment of a stone crushing unit shall not exceed 600 mg/m³.
6. Industry shall provide wind breaking wall of at least 20 feet height towards habitation.
7. Industry shall take following air pollution control measures:
- Provide water sprinklers at various points to control dust emissions.
 - Provide cladding to vibrating screen and conveyors.
 - Provide elevated bunker to collect stone dust.
 - To develop greenbelt of 5 m width around the boundary and in vacant places in the premises.
8. The industry shall carryout water sprinkling at the time of un-loading and loading of material from / in the truck / tipper. The water shall be sprayed in the form of mist using suitable motor.
9. The drop height of the material shall be minimized during loading and unloading operations.
10. Periodical cleaning of nozzles of water sprinklers shall be carried out to avoid choking.

Solid / Hazardous waste:

11. The industry shall comply with the following:

S.No	Description	Method of Disposal
1.	Stone dust	Shall be sent to outside vendors.

12. The industry shall provide elevated closed bunker for collection of dust and the dust conveyor should be fully covered with M.S. Sheets. The loading of dust should be directly done into the trucks by bringing below the bunker.
13. The dust accumulated in the crushing area shall be collected and disposed regularly.

Other conditions:

14. The proponent shall construct BT / metal roads within the premises and from quarry to crusher. The approach road to the crusher shall be properly maintained with regular water sprinkling for dust suppression.
15. The proponent shall carryout regular cleaning and wetting of the ground within the premises.
16. The industry shall not cause any air pollution / dust nuisance to the surrounding environment.
17. The proponent shall ensure that there shall not be any change in the process technology and scope of working without prior approval from the Board.

18. The industry shall comply with all the directions issued by the Board from time to time.
19. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
20. The Board reserves its right to modify above conditions or stipulate new / additional conditions and to take action including revocation of this order in the interest of environment protection.
21. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per the State Water Rules, 1976 and Air Rules, 1982, to such authority (hereinafter referred to as the Appellate Authority) constituted under Section 28 of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.

Sd/-
MEMBER SECRETARY

To
M/s. Yadadri Stone Crusher, Sy.No.260AA/2,
260AA1A, 260AA4, 260A3, 260A2, 260A1, 260A,
Banda Raviryala, Abdullapurmet (M),
Rangareddy District.

// T.C.F.B.O.//

Vesreddy
Senior Environmental Engineer



CONSENT ORDER (FRESH)
ORANGE CATEGORY

Consent Order No: 210523495136

DI.29.12.2021

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof, Operation of the plant under section 21/22 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and Authorization / Renewal of Authorization under Rule 6 of the Hazardous Wastes (Management, Handling & Transboundary, Movement) Rules 2016 & Amendments thereof).

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, under section 21/22 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof, and Authorization under the provisions of HW (MH & TM) Rules, 2016 (hereinafter referred to as 'the Acts', 'the Rules') and amendments thereof and the rules and orders made there under M/s. Yadadri Stone Crusher, Sy.No.260, BandaRaviryala, Abdullapurmet(M), RangareddyDistrict (hereinafter referred to as 'the Applicant /Industry') and the industry is authorized to operate the industrial plant to discharge the Effluents from the outlets and the quantity of Emissions per hour from the chimneys, by operating pollution control equipment, as detailed below,

i) Out lets for discharge of Effluents:

Outlet No.	Outlet Description	Max Daily Discharge (KLD)	Point of Disposal
1	Domestic	0.8	Septic tank followed by soak pit.

ii) Emissions from chimneys: Nil

This consent order is valid to produce of the following products along with quantities only.

Sl. No	Product	Capacity
1	Robo Sand	4000 TPM
2	20 mm Stone Chips	30000 TPM
3	12 mm Stone Chips	20000 TPM
4	16 mm Stone Chips	5000 TPM

This order is subject to the provision of 'the Acts' and the Rules and amendments made there under and further subject to the terms and conditions incorporated in the schedule A & B enclosed to this order.

This Consent order is valid for a period upto the 30th November,2031.

Sd/-
MEMBER SECRETARY

To
M/s. Yadadri Stone Crusher Sy.No.260,
BandaRaviryala, Abdullapurmet(M),
RangareddyDistrict

//T.C.F.B.O//

[Handwritten Signature]

SENIOR ENVIRONMENTAL ENGINEER (FAC)

SCHEDULE - A

1. The applicant shall make applications through online for renewal of Consent (under Water & Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts for obtaining Consent & HW Authorization of the Board. The applicant can also apply for Auto Renewal of the CFO atleast 30 days before the expiry of this order as per the procedure and eligibility stipulated in the Board Circular dt.19.11.2015 & 08.12.2015 (available in Board's Website: <http://lspcb.cgg.gov.in/Pages/Circulars.aspx>).
2. This order is issued in line with Board's CFE order dt. 24.08.2021 Concealing the factual data or submission of false information/ fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts. The industry shall comply with all other conditions of CFE order dt. . 24.08.2021 is still applicable.
3. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to such authority (hereinafter referred to as the Appellate Authority) constituted under Section 28 of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.
4. The industry shall comply with the all the directions issued by the Board from time to time.
5. The Board reserves its right to modify above conditions or stipulate any further conditions and to take action including revoke of this order in the interest of protection of public health and environment.

SCHEDULE - B

1. Total Water Consumption shall not exceed : 10.0 KLD

Sl.No	Purpose	Quantity
1	Water Sprinkling	8.0`
2	Gardening / Irrigation	1.0
3	Domestic	1.0
	Total	10.0 KLD

2. The industry shall not carryout any new activity without obtaining prior Consent for Establishment (CFE) and Consent for Operation (CFO) of the Board.
3. The industry shall comply with the National Ambient Air Quality Standards as per Environment (Protection) Act 1986 (Rule 3(3B)).
The Suspended Particulate Matter measured between 3 -10 meters from the stone crushing unit shall not exceed 600 µg/m³.
Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009.

Noise Levels: Day time - (6 AM to 10 PM) - 75 dB (A)
Night time - (10 PM to 6 AM) - 70 dB (A).
4. The industry has paid consent fee of Rs 29,200 /- for one year period.
5. The industry shall pay balance consent fee annually as per rates notified in G.O.Ms.No.22. The payment of annual consent fee shall be made at the concerned RO for every financial year (i.e., April to March) within the stipulated time period i.e., 1st quarter of every financial year (April to June) is mandatory for the industry / project, failing which, the validity of the Consent Order automatically stands cancelled and operation industry / project without valid consent attracts penal action under the provision of Water Act, Air Act & Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016.

6. The industry either paying annual fee or total fee for Consented period, shall pay the balance fee as per the revised rates as applicable from time to time.
7. The industry shall maintain cladding to the vibrating screen so as to arrest the dust emission
8. The industry shall maintain cladding to the conveyor belts.
9. The industry shall maintain elevated closed bunker for collection of dust.
10. The industry shall maintain metal roads for the ease of the movement of vehicles.
11. The industry shall maintain wind breaking walls to prevent dust spreading to the surrounding areas.
12. The industry shall maintain green belt along the boundary of the site so as to act as a barrier.
13. The industry shall maintain water meters at borewell to assess the raw water consumption.
14. The industry shall maintain the water sprinklers provided to primary & secondary crusher. The water should be sprayed in the form of mist. They shall provide water meter with recording facility to record the water used for sprinkler system.
15. The industry shall not cause any air pollution / dust nuisance to the surrounding environment.
16. The industry shall maintain the following records and the same should be made available to the Board Officials during the inspection.
 - a) Daily production details.
 - b) Log Books for pollution control systems.
 - c) Daily solid waste generated and disposed.
17. The industry shall take necessary measures to control fugitive emissions.
18. The industry shall take all precautionary and safety measures during process operations.
19. The industry shall comply with all the directions issued by the Board from time to time.
20. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
21. The Board reserves its right to modify above conditions or stipulate any further conditions in the interest of environment protection.
22. The applicant shall submit Environment statement in Form V to the Regional office before 30th September of every year as per Rule No.14 of E(P) Rules, 1986 & amendments thereof.
23. The conditions stipulated in this order are without any prejudice to rights and contentions of this Board in any Hon'ble court of Law.

Sd/-
MEMBER SECRETARY

To
M/s. Yadadri Stone Crusher Sy.No.260,
BandaRaviryala, Abdullapurmet(M),
RangareddyDistrict.

///T.C.F.B.O///

B. Subhina

SENIOR ENVIRONMENTAL ENGINEER (FAC)



GOVERNMENT OF TELANGANA

FORM NO. 4

Prescribed under Rule 4 (4)

Licence to work a Factory

1. Registration Number	103506
2. Application Number	SML0060582110628CFO
3. Full Name of Factory	YADADRI STONE CRUSHER
4. Full Address / Location of Factory	SY NO : 260AA/2, 260AA1A, 260AA4, 260A3, 260A2, 260A1, 260A, 260AA1, BANDARAVIRYAL, Banda Raviryal, Abdullapurmet, Rangareddy - 501505
5. Full Postal Address for Communications relating to the Factory	plot no : 464,465,vanesthalipuram,Saheb Nagar Kalan,Hayathnagar,Rangareddy,0
6. Maximum Horse Power installed Regular / Standby	950 HP
7. Maximum Number of Workers to be Employed	10
8. Full Name and Residential Address of the Occupier and his Position in the Company / Firm / Government factory / Local Fund factory	BUDIDHI MANISH REDDY 17-1-386/1/88, KESHAVA NAGAR, Champapet, Saroornagar, Rangareddy, Telangana - 500079

Licence is hereby granted to the factory at 3 above for the premises stated at 4 above for use as a factory within the limits stated in 6, and 7 above subject to the provisions of the Factories Act, 1948 and the Rules made thereunder.

This licence shall be valid until it has been duly cancelled.

Date : 19/01/2022

Signature valid

Note:

1) This is a digitally signed certificate and does not require physical signature. This certificate can be verified at <https://sfactories.cgg.gov.in/> by furnishing the registration certificate number mentioned in the certificate.



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GOVERNMENT OF TELANGANA
DEPUTY DIRECTOR OF MINES & GEOLOGY, HYDERABAD
FORM - D
MINERAL DEALER LICENCE
(UNDER RULE - 2000)

ANNEXURE -A4

Application No : MDL9300042



Date:02.12.2021

Mineral Dealer Licence is hereby granted to **Yadadri Stone Crusher** of **Rough Stone, Road Metal, Building Stone, Manufactured Sand** from his/their Mineral Dealer survey No **260/Part**, o/e. **1.890** (Ha) in **BandaRaviryal** village of **Abdullapurmet** Mandal of **RANGAREDDY** District.

subject to the following terms & conditions and Mineral Dealer Details:

1. Name of the Dealer is **Yadadri Stone Crusher**
2. Father's Name /Application Type is **FIRM**
3. Profession of the Dealer is **Proprietor**
4. Mineral Dealer Licence is granted for **Processing, Storing, Selling, Trading**
5. Minerals/Ore will be purchased/procured from
6. Payment of Application fee & Security deposit Transaction No. is **A158801**
7. The Mineral Dealer Licence is valid from this day **02.12.2021** and shall expire on **01.12.2026**.
8. Address of Applicant is **P.No.464, 465, Prashanthnagar, Vanastalipuram, BaghHayathnagar (Village), Hayathnagar (Mandal), RANGAREDDY (District)**.
9. Date of Application for this Registration is **16.11.2021**

M. Venkateshwarlu

Granted By.

Name : **M. Venkateshwarlu**

Designation : **Deputy Director of Mines & Geolo**

Office : **HYDERABAD**

Note : This is a Digitally Signed Certificate, doesn't require physical signature.

**BEFORE THE NATIONAL GREEN
TRIBUNAL (SZ) BENCH
AT CHENNAI**

O.A.No. 09 of 2022 (SZ)

**ADDITIONAL COUNTER AFFIDAVIT
FILED BY 7TH RESPONDENT
DATED 11.12.2025_**

M/s.

G STANLY HEBZON SINGH (3087/2009)

G VIGNESH (5568/2021)

V ANANTHA KRISHNAN (1031/2024)

Counsel For The 7th Respondent